

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.30/(MAH)/2010
CA No.

CORAM:


Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 08.03.2017

NAME OF THE PARTIES: Dr. Vithal V. Kasbekar
V/s.
M/s. Sterling Hospitals Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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1	Adv. Vinit J. Mehra i/b Sd Exon law Chembur	Adv for petitioner	
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Adv Vinitan Bandgar i/b M. Timpatti & Co	Adv for Respondents
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ORDER

TCP No.30/397-398/CLB/MB/MAH/2010

1. The Learned Counsel of both the sides are present.
2. As per the observations of the Order dated 27.01.2017, the Learned Representative of the Petitioner sought time to place on record the Legal Heirs of the Petitioner. Legal heirs are stated to be out of country. Hence the requisite amendment could not take place so far. Time is granted to bring on record the Legal Heirs at the earliest possibly by 30th March, 2017.
3. The matter is now enlisted on **12.04.2017**. Date is duly communicated to both the sides.

Sd/-

M.K. SHRAWAT.
MEMBER (JUDICIAL)

08.03.2017.